NEW DELHI

States' claim on manual scavenging eradication 'far from truth': NHRC

OUR CORRESPONDENT

NEW DELHI: Holding zero manual scavenging claims of many states far from the truth, the National Human Rights Commission (NHRC) has on Monday said that accountability must be fixed in case of wrong reporting by authorities about the number of manual scavengers in any region of the country.

The apex human rights panel has also recommended the broadening of the definition of manual scavenging to cover other types of hazardous cleaning or enactment of a new law for hazardous cleaning.

A penal section could be put in a law to prevent the discrimination and harassment faced by the children of manual scavengers and women manual scavengers.

In recommendations that are being sent to the Centre and states, the NHRC has advocated that the rehabilitation process of manual



scavengers may be linked to schemes under which they can immediately start earning like MNREGA and revisit to see how they and their families are doing.

The panel also wants the compensation paid as onetime cash assistance for rehabilitation of manual scavengers may be enhanced from Rs 40,000 to Rs 1 lakh. Nodal authority that will bear the expense of such compensation should also be clearly specified, it said.

"Steps should be taken to remove the role of middlemen by making provision like Direct Benefit Transfer or by collaborating with NGOs. There should be strict action against local authorities, which employ people to work as manual scavengers," the NHRC said in its statement.

An app and a toll-free number for registration of complaints should be developed while the National Crime Research Bureau (NCRB) should monitor the sewer deaths. The Ministry of Finance should designate a nationalised bank for each state to take-up the responsibility of extending loans to manual scavengers and their dependents up to Rs 10 lakh to take up the business activity.

Either individual or group insurances must be provided to Manual Scavengers and the premium shall be paid by local bodies, the NHRC said adding the National Safai Karmacharis Finance and Development Corporation could also provide financial assistance to help startup working in the domain of sanitation and training to them.

मानवाधिकार आयोग पहुंचा मामला

जासं, गाजियाबाद : हादसे का मामला राष्ट्रीय मानवाधिकार पहंच आयोग गया मानवाधिकार कार्यकर्ता अधिवक्ता विष्णु कुमार गुप्ता ने आयोग में याचिँकाँ दायर की है। उन्होंने जल्द जांच पूरी करने और दोषियों के खिलाफ कार्रवाई की मांग की है। विष्णु ने आयोग में दायर की अपनी याचिका में लिखा कि यह हादसा लापरवाही से हुआ है। अधिवक्ता ने लिखा कि उत्तर प्रदेश सरकार के मुख्य सचिव को आदेश दिया जाए कि मृतकों के परिवार को कम से कम 10 लाख रुपये की आर्थिक सहायता मिले।

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OUR CORRESPONDENT

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The apex human rights panel has also recommended the broadening of the definition of manual scavenging to cover other types of hazardous cleaning or enactment of a new law for hazardous cleaning.

A penal section could be put in a law to prevent the discrimination and harassment faced by the children of manual scavengers and women manual scavengers.

In recommendations that are being sent to the Centre and states, the NHRC has advocated that the rehabilitation process of manual



scavengers may be linked to schemes under which they can immediately start earning like MNREGA and revisit to see how they and their families are doing.

The panel also wants the compensation paid as one-time cash assistance for rehabilitation of manual scavengers may be enhanced from Rs 40,000 to Rs 1 lakh. Nodal authority that will bear the expense of such compensation should also be clearly specified, it said.

"Steps should be taken to remove the role of middlemen by making provision like Direct Benefit Transfer or by collaborating with NGOs. There should be strict action against local authorities, which employ people to work as manual scavengers," the NHRC said in its statement.

An app and a toll-free number for registration of complaints should be developed while the National Crime Research Bureau (NCRB) should monitor the sewer deaths. The Ministry of Finance should designate a nationalised bank for each state to take-up the responsibility of extending loans to manual scavengers and their dependents up to Rs 10 lakh to take up the business activity.

Either individual or group insurances must be provided to Manual Scavengers and the premium shall be paid by local bodies, the NHRC said adding the National Safai Karmacharis Finance and Development Corporation could also provide financial assistance to help startup working in the domain of sanitation and training to them.

Page No. 14, Size:(9.66)cms X (7.79)cms.

NHRC issues notice to Secretary (CPV), MEA and DG Shipping

NHRC India has taken suo motu cognizance of media reports on stranded Indian sailors onboard MV Anastasia and MV Jag Anand in Chinese waters for over 146 days and their difficulties without any rescue mission in sight. It has observed that the contents of media reports, if true, amount to violation of human rights. Accordingly, the Commission has issued notices to the Secretary (CPV), Ministry of External Affairs, Government of India and to the Director General, Shipping, Ministry of Ports, Shipping and

Waterways, Government of India, calling for reports in the matter, including action taken for release/ discharge of the seafarers of MV Anastasia and MV Jag Anand, stranded in Chinese waters. The Commission also expects that the Ministry of External Affairs may take up the issue with the authorities, through Indian Embassy in People's Republic of China, so as to ensure immediate relief and security of the stranded Indian seafarers with promptitude. The response is expected within two weeks.

NHRC announces winners of its Short Film Awards 2020

NHRC has selected Thalsar Bangsar by Ravindra Manik Jadav for the first prize of Rs 2 lakh as part of its Short Film Award Competition 2020. The film seeks to raise the concerns and conflict between practicing folk traditions and challenges of contemporary times for a sustainable source of livelihood through education. Second prize of Rs 1.5 lakh will jointly go to Womb of Melghat by Nitin Vasantrao Ganorkar and Annam by Thomas Jacob. Third prize of Rs I lakh will jointly go to And thus man gets crushed again and again by Jaya Rose and Suppar by Vinod Garud, Besides these, the Commission has also decided to give a certificate of Special Mention to three films namely, Dumroo by Rashid Usman Nimbalkar, Saraswati by Revar Gauravsinh and The women on that street by Gautham Purushottam Berde. The films were selected by a Jury chaired by NHRC Member, Dr DM Mulay, comprising senior officers of Commission, Bimbadhar Pradhan, Secretary General and Anita Sinha, JS(P&T) and National award winning filmmaker, Arun Chadha.

Page No. 7, Size:(4.79)cms X (23.14)cms.

NHRC FUMES

'Manual scavenging still a reality'

SANA SHAKIL @ New Delhi

THE National Human Rights Commission (NHRC) is in favour of broadening of the definition of manual scavenging to include all forms of hazardous cleaning after it observed that many states make "tall claim" of having zero manual scavenging cases, which it found were far from the truth.

The human rights commission on Monday recommended that a "penal section" be put in the law to prevent "the discrimination and harassment faced by the children of manual scavengers and women manual scavengers."

In a statement, the commission said that it was "strongly felt at National Human Rights Commission" that "many states make the tall claim that they have zero manual scavengers and nil insanitary latrines but these are far from the truth."

To prevent this the Commission recommended that "accountability must be fixed in case of wrong reporting by the concerned authorities about the number of manual scavengers in any region of the country."

The NHRC has sent many recommendations, including those stated above, to the centre and states, including Union Ministries of Home Affairs, Finance, Social Justice & Empowerment.

Among the recommendations sent to the authorities include - rehabilitation process of manual scavengers to be linked to schemes under which they can immediately start earning like MNREGA, amount of compensation paid as one-time cash assistance for rehabilitation of manual scavengers to be enhanced from ₹40,000 to ₹1 lakh and strict action against local authorities, who employ people to work as manual scavengers.

NEW DELHI

NEW DELHI

OCTOGENARIAN'S DEATH

Kin receives ₹1L compensation

POST NEWS NETWORK

Bhubaneswar, Jan 4: The state government has finally paid compensation of Rs 1 lakh to the relatives of one Dukhi Jethi who had reportedly sustained serious injuries after falling into a 20-ft open manhole in the Old Town area of the city here August 24, 2017.

Though the state government was initially reluctant to pay the compensation, it later acquiesced due to the intervention of the National Human Rights Commission. The Commission issued the order while hearing a petition filed by human rights activist Dilip Kumar Das.

The commission also rejected the plea of the Odisha Water Supply and Sewerage Board (OWSSB) which argued that the incident had occurred due to the negligence by the contractor M/s East Coast Construction Industries Ltd. The workers of the company had left the manhole open in a dangerous situation without taking any precautions.

However, the Commission stated that it was the duty of the board authorities to supervise the work being carried out by the contractor. However, the authorities neither reviewed the work nor brought to fore the discrepancies in work.

Subsequently, the commission asked the Chief Secretary to pay the financial aid and take stringent action against the official responsible for the mishap. However, the authorities later came to know that Dukhi had passed away few months



Death due to negligence

Dukhi, an 82-year-old woman, fell into an uncovered manhole in the city while she was going to her son's house in Old Town area. Later, she passed away

Though the state government was initially reluctant to pay the compensation, it later acquiesced due to the intervention of the National Human Rights Commission

The Commission issued the order while hearing a petition filed by human rights activist Dilip Kumar Das

after the incident. Radheshyam Jethi, husband of Dukhi, recently received the cheque of Rs 1 lakh from the authorities.

Meanwhile, the commission again directed the Chief Secretary to identify the guilty official and take action against him within four weeks.

Notably, Dukhi, a 82-year-old woman, had fallen into an uncovered manhole in the city while she was going to his son's house in Old Town area. According to sources, the fire services personnel rescued Dukhi who reportedly spent the whole night in the pit.

NHRC notice on child trafficking

STATESMAN NEWS SERVICE BALASORE, 4 JANUARY:

The National Human Rights Commission (NHRC) has issued conditional summons to the Principal Secretary, Department of Home, Government of Odisha and the Superintendent of Police, CB-CID, Cuttack, to appear in person on 17 March with a detailed report in a case of child trafficking in Bhubaneswar and other parts of Odisha.

Acting on a petition and subsequent submissions filed by Lawyer and Human Rights Activist Radhakanta Tripathy the apex human rights panel passed the order.

Tripathy alleged that one Narayan Dash, Bariguda, Ganjam had kidnapped the 8 year old girl from her vil-



lage while she was witnessing a festival on the occasion of Kartika Purnima. Narayan took the girl to Burupada and sexually exploited her. Next day, he engaged her for begging at different places after selling her ear ring for Rs 2000 to buy a mobile phone.

Tripathy also alleged it was failure of the Government of Odisha in dealing with children being used for begging and subjected to sexual and drug abuse.

NEW DELHI

Manual scavenging eradication claims u

NEW DELHI, DHNS: Holding that claims of many states on the eradication of manual scavenging are "far from truth", the National Human Rights Commission (NHRC) has said that accountability must be fixed in case of wrong reporting by authorities about the number of manual scaven-

gers from across the country.

It has also recommended the broadening of the definition of manual scavenging to cover other types of hazardous cleaning or enactment of a new law for hazardous cleaning. A penal section could be put in the law to prevent the discrimination and harassment faced by the children of manual scavengers.

In recommendations being sent to the Centre and states, the NHRC has advocated that the rehabilitation process of manual scavengers may be linked to schemes under which they can immediately start earning like MNREGA

Page No. 1, Size:(4.30)cms X (11.55)cms.

Manual scavenging not eradicated: NHRC

Holding that claims of many states on the eradication of manual scavenging are "far from truth", the National Human Rights Commission (NHRC) has said that accountability must be fixed in case of wrong reporting by authorities about the number of manual scavengers from across the country.

It has also recommended the broadening of the definition of manual scavenging to cover other types of hazardous cleaning or enactment of a new law for hazardous cleaning.

A penal section could be put in the law to prevent the discrimination and harassment faced by the children of manual scavengers.

सात घंटे हाईवे पर शव रखकर बैठे रहे स्टाजन गाजियाबाद हादसा: आइजी ने लिखित आश्वासन देकर लोगों को सड़क से उठाया

जासं, गाजियाबाद : गाजियाबाद के उखलारसी में आंत्वेच्टि स्थल की गैलरी की छत गिरने से मृत लोगों के स्वजन ने सोमवार सुबह दो स्थानों पर शवों के साव दिल्ली-मेरठ हाईवे को करीब सात घंटे तक जाम कर दिया। जलालपुर में जाम लगा रहे कुछ लोगों ने वाहनों पर पथराव भी किया। पुलिस अधिकारियों के समझाने पर जाम लगा रहे लोग कुछ ही समय बाद शवों को अंत्येष्टि के लिए ले गए. लेकिन आधे घंटे बाद ही देखरा शब्दें को लेकर उखलारसी गाँव के सामने जाम लगा रहे लोगों के साथ शामिल हो गए।

द्यीएम अजय शंकर पांडेय, एसएसपी कलानिधि नैथानी समेत जिले का पूरा अमला उखलारसी गांव के सामने सुबह दस बजे से जाम लगा रहे लोगों को समझाने के लिए लगातार को शश करता रहा। लेकिन, लोग किसी की भी बात मानने को तैयार नहीं हए। करीब साहे तीन बजे मेरठ से कमिश्नर अनीता सी मेश्राम, आइजी प्रवीण कुमार भी मौके पर पहुँचे। उन्होंने बंद कमरे में वार्ता की। विश्वायक अजीतपाल त्यागी समेत गणमान्य लोगों से बात की। लखनऊ स्तर से आदेश मिलने के बाद आइजी प्रवीण कुमार व कमिश्तर ने मृतकों के आब्रितों को दस-दस लाख का मुआवजा, मृतक के परिवार के एक व्यक्ति को नौकरी, घायल हुए लोगों के इलाज का पुरा खर्च उठाने, मृतकों के नाबालिंग बच्चों की पहाई का खर्च। शाम पांच बजे लोगों को जाम से उठाया।



गाजिहाबबाद के मुसदनगर में शव को सड़क पर रखक र जाम लगाते मुनकों के खजनक गावरण

महताव वन मेहताव ने दिखाई उम्मीदों की किरण

ह सीन शाह, गाजियाबाद : मरादनगर हादसे के बाद फेसबक पर मेहताब खान ने महताब (चंद्रमा) बन घायलों को खुन देने के लिए अभियान चलाकर उम्मीदों की किरण दिखाई। उनके इस अभियान से सैकड़ों लोग जुड़ गए हैं। उन्होंने सैकड़ों लोगों के नाम व ब्लंड ग्रंप की सुबी स्वास्थ्य विभाग को भेजी है। मुरादनगर की नुरगंज कालोनी निवासी मेहताब खान फिरदौस मस्जिद कमेटी के सदस्य हैं। वह किराना स्टोर चलाते हैं।

मानवाधिकार आयोग पहुंचा मामला

रविवार को हुए हादसे में 24 लोगों की मौत हो गई थी और 40 से ज्यादा लोग घायल हो गए थे। मामला राष्ट्रीय मानवाधिकार आयोग पहुंच गया है। मानवाधिकार कार्यकर्ता अधिवक्ता विष्ण कुमार ने आयोग में याचिका दायर की है। उठाने, हादसे में घायल हुए दिव्यांग को नौकरी, प्रकरण में दोषियों के खिलाफ कटोर कार्रवाई के साथ ही उनके द्वारा अवैध हंग से अर्जित संपत्ति को कुर्क करने की कार्रवाई का आश्वासन देकर

एक करोड़ का मुआबज़ दे सरकार : संजव सिंह

राख्य, लखनऊ : आम आदमी पार्टी (आप) के युपी प्रभारी व राज्यसभा सदस्य संजय सिंह ने गाजियाबद के मुरादनगर में अंत्येष्टि स्थल की छत गिरने से हुए हादसे में जान गंवाने वालों के परिवार को एक-एक करोड़ रुपये मुआवजा देने की मांग की है। सोमवार को राजधानी में पत्रकारों से बातचीत में उन्होंने कहा कि यह हादसा नहीं, हत्वा है। घटिया निर्माण के कारण लोगों की जान गई। निर्माण कार्य में गडबडी करने वाले अधिकारियों को चिन्हित कर उनके खिलाफ कटोर कार्रवाई की जानी चाहिए।

ईओ, जेई, सुषरवाइजर और ठेकेदार गिरफ्तार

जासं, गाजिबाबाद : मुरादनगर के उखलारसी में अंत्येप्टि स्थल की गैलरी की छत गिरने के मामले में पुलिस ने जहां रविवार की देर रात ही ईओ निहारिका चौहान, जेई बंद्रधाल सिंह और सुपरवाइजर आशीष को गिरफ्तार कर लिया था, वहीं सोमवार को आरोपित ठेकेदार अजय त्यागी को भी दबोच लिया गया। हालांकि, हादसे के बाद से टेकेदार मकान में ताला लगाकर परिवार सहित फरार था। टेकेदार और उसके परिवार के लोगों के मोबाइल फोन भी बंद थे। उसकी तलाश में पुलिस की तीन टीमें लगातार दविश दे रही थी। आखिरकार गाजियाबाद पुलिस ने आरोपित को जिले की सीमा से दबीच लिया। बता दें कि सोमवार रात साढे आढ बजे एसएसपी कलानिधि नैथानी ने अजब की गिरफ्तारी पर 25 हजार रुपये के पुरस्कार की घोषणा की थी, लेकिन साढ़े तीन घंटे बाद ही पुलिस ने उसे गिरफ्तार कर लिया। पुलिस उसकी गिरफ्तारी की जगह के बारे में नहीं बता रही है। हालांकि सुत्रों की मानें तो अजय को उत्तराखंड से पुलिस पकड़कर ला रही है।

सात घंटे हाईवे पर शव रखकर बैठे रहे स्टाजन गाजियाबाद हादसा: आइजी ने लिखित आश्वासन देकर लोगों को सड़क से उठाया

जासं, गाजियाबाद : गाजियाबाद के उखलारसी में आंत्वेच्टि स्थल की गैलरी की छत गिरने से मृत लोगों के स्वजन ने सोमवार सुबह दो स्थानों पर शवों के साव दिल्ली-मेरठ हाईवे को करीब सात घंटे तक जाम कर दिया। जलालपुर में जाम लगा रहे कुछ लोगों ने वहनों पर पथराव भी किया। पुलिस अधिकारियों के समझाने पर जाम लगा रहे लोग कुछ ही समय बाद शवों को अंत्येष्टि के लिए ले गए. लेकिन आधे घंटे बाद ही देखरा शब्दें को लेकर उखलारसी गाँव के सामने जाम लगा रहे लोगों के साथ शामिल हो गए।

द्यीएम अजय शंकर पांडेय, एसएसपी कलानिधि नैथानी समेत जिले का पूरा अमला उखलारसी गांव के सामने सुबह दस बजे से जाम लगा रहे लोगों को समझाने के लिए लगातार को शश करता रहा। लेकिन, लोग किसी की भी बात मानने को तैयार नहीं हए। करीब साहे तीन बजे मेरठ से कमिश्नर अनीता सी मेश्राम, आइजी प्रवीण कुमार भी मौके पर पहुँचे। उन्होंने बंद कमरे में वार्ता की। विश्वायक अजीतपाल त्यागी समेत गणमान्य लोगों से बात की। लखनऊ स्तर से आदेश मिलने के बाद आइजी प्रवीण कुमार व कमिश्तर ने मृतकों के आब्रितों को दस-दस लाख का मुआवजा, मृतक के परिवार के एक व्यक्ति को नौकरी, घायल हुए लोगों के इलाज का पुरा खर्च उठाने, मृतकों के नाबालिंग बच्चों की पहाई का खर्च। शाम पांच बजे लोगों को जाम से उठाया।



गाजिहाबबाद के मुसदनगर में शव को सड़क पर रखक र जाम लगाते मुनकों के खजनक गावरण

महताव वन मेहताव ने दिखाई उम्मीदों की किरण

ह सीन शाह, गाजियाबाद : मरादनगर हादसे के बाद फेसबक पर मेहताब खान ने महताब (चंद्रमा) बन घायलों को खन देने के लिए अभियान चलाकर उम्मीदों की किरण दिखाई। उनके इस अभियान से सैकड़ों लोग जुड़ गए हैं। उन्होंने सैकड़ों लोगों के नाम व ब्लंड ग्रंप की सुबी स्वास्थ्य विभाग को भेजी है। मुरादनगर की नुरगंज कालोनी निवासी मेहताब खान फिरदौस मस्जिद कमेटी के सदस्य हैं। वह किराना स्टोर चलाते हैं।

मानवाधिकार आयोग पहुंचा मामला

रविवार को हुए हादसे में 24 लोगों की मौत हो गई थी और 40 से ज्यादा लोग घायल हो गए थे। मामला राष्ट्रीय मानवाधिकार आयोग पहुंच गया है। मानवाधिकार कार्यकर्ता अधिवक्ता विष्ण कुमार ने आयोग में याचिका दायर की है। उठाने, हादसे में घायल हुए दिव्यांग को नौकरी, प्रकरण में दोषियों के खिलाफ कटोर कार्रवाई के साथ ही उनके द्वारा अवैध हंग से अर्जित संपत्ति को कुर्क करने की कार्रवाई का आश्वासन देकर

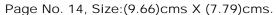
एक करोड़ का मुआबज़ दे सरकार : संजव सिंह

राख्य, लखनऊ : आम आदमी पार्टी (आप) के युपी प्रभारी व राज्यसभा सदस्य संजय सिंह ने गाजियाबद के मुरादनगर में अंत्येष्टि स्थल की छत गिरने से हुए हादसे में जान गंवाने वालों के परिवार को एक-एक करोड़ रुपये मुआवजा देने की मांग की है। सोमवार को राजधानी में पत्रकारों से बातचीत में उन्होंने कहा कि यह हादसा नहीं, हत्वा है। घटिया निर्माण के कारण लोगों की जान गई। निर्माण कार्य में गडबडी करने वाले अधिकारियों को चिन्हित कर उनके खिलाफ कटोर कार्रवाई की जानी चाहिए।

ईओ, जेई, सुषरवाइजर और ठेकेदार गिरफ्तार

जासं, गाजिबाबाद : मुरादनगर के उखलारसी में अंत्येप्टि स्थल की गैलरी की छत गिरने के मामले में पुलिस ने जहां रविवार की देर रात ही ईओ निहारिका चौहान, जेई बंद्रधाल सिंह और सुपरवाइजर आशीष को गिरफ्तार कर लिया था, वहीं सोमवार को आरोपित ठेकेदार अजय त्यागी को भी दबोच लिया गया। हालांकि, हादसे के बाद से टेकेदार मकान में ताला लगाकर परिवार सहित फरार था। टेकेदार और उसके परिवार के लोगों के मोबाइल फोन भी बंद थे। उसकी तलाश में पुलिस की तीन टीमें लगातार दविश दे रही थी। आखिरकार गाजियाबाद पुलिस ने आरोपित को जिले की सीमा से दबीच लिया। बता दें कि सोमवार रात साढे आढ बजे एसएसपी कलानिधि नैथानी ने अजब की गिरफ्तारी पर 25 हजार रुपये के पुरस्कार की घोषणा की थी, लेकिन साढ़े तीन घंटे बाद ही पुलिस ने उसे गिरफ्तार कर लिया। पुलिस उसकी गिरफ्तारी की जगह के बारे में नहीं बता रही है। हालांकि सुत्रों की मानें तो अजय को उत्तराखंड से पुलिस पकड़कर ला रही है।







NHRC issues notice to Secretary (CPV), MEA and DG Shipping

NHRC India has taken suo motu cognizance of media reports on stranded Indian sailors onboard MV Anastasia and MV Jag Anand in Chinese waters for over 146 days and their difficulties without any rescue mission in sight. It has observed that the contents of media reports, if true, amount to violation of human rights. Accordingly, the Commission has issued notices to the Secretary (CPV), Ministry of External Affairs, Government of India and to the Director General, Shipping, Ministry of Ports, Shipping and

Waterways, Government of India, calling for reports in the matter, including action taken for release/ discharge of the seafarers of MV Anastasia and MV Jag Anand, stranded in Chinese waters. The Commission also expects that the Ministry of External Affairs may take up the issue with the authorities, through Indian Embassy in People's Republic of China, so as to ensure immediate relief and security of the stranded Indian seafarers with promptitude. The response is expected within two weeks.



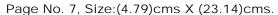
NHRC announces winners of its Short Film Awards 2020

NHRC has selected Thalsar Bangsar by Ravindra Manik Jadav for the first prize of Rs 2 lakh as part of its Short Film Award Competition 2020. The film seeks to raise the concerns and conflict between practicing folk traditions and challenges of contemporary times for a sustainable source of livelihood through education. Second prize of Rs 1.5 lakh will jointly go to Womb of Melghat by Nitin Vasantrao Ganorkar and Annam by Thomas Jacob. Third prize of Rs I lakh will jointly go to And thus man gets crushed again and again by Jaya Rose and Suppar by Vinod Garud, Besides these, the Commission has also decided to give a certificate of Special Mention to three films namely, Dumroo by Rashid Usman Nimbalkar, Saraswati by Revar Gauravsinh and The women on that street by Gautham Purushottam Berde. The films were selected by a Jury chaired by NHRC Member, Dr DM Mulay, comprising senior officers of Commission, Bimbadhar Pradhan, Secretary General and Anita Sinha, JS(P&T) and National award winning filmmaker, Arun Chadha.



NEW DELHI







NHRC FUMES

'Manual scavenging still a reality'

SANA SHAKIL @ New Delhi

THE National Human Rights Commission (NHRC) is in favour of broadening of the definition of manual scavenging to include all forms of hazardous cleaning after it observed that many states make "tall claim" of having zero manual scavenging cases, which it found were far from the truth.

The human rights commission on Monday recommended that a "penal section" be put in the law to prevent "the discrimination and harassment faced by the children of manual scavengers and women manual scavengers."

In a statement, the commission said that it was "strongly felt at National Human Rights Commission" that "many states make the tall claim that they have zero manual scavengers and nil insanitary latrines but these are far from the truth."

To prevent this the Commission recommended that "accountability must be fixed in case of wrong reporting by the concerned authorities about the number of manual scavengers in any region of the country."

The NHRC has sent many recommendations, including those stated above, to the centre and states, including Union Ministries of Home Affairs, Finance, Social Justice & Empowerment.

Among the recommendations sent to the authorities include - rehabilitation process of manual scavengers to be linked to schemes under which they can immediately start earning like MNREGA, amount of compensation paid as one-time cash assistance for rehabilitation of manual scavengers to be enhanced from ₹40,000 to ₹1 lakh and strict action against local authorities, who employ people to work as manual scavengers.



States' claim on manual scavenging eradication 'far from truth': NHRC

OUR CORRESPONDENT

NEW DELHI: Holding zero manual scavenging claims of many states far from the truth, the National Human Rights Commission (NHRC) has on Monday said that accountability must be fixed in case of wrong reporting by authorities about the number of manual scavengers in any region of the country.

The apex human rights panel has also recommended the broadening of the definition of manual scavenging to cover other types of hazardous cleaning or enactment of a new law for hazardous cleaning.

A penal section could be put in a law to prevent the discrimination and harassment faced by the children of manual scavengers and women manual scavengers.

In recommendations that are being sent to the Centre and states, the NHRC has advocated that the rehabilitation process of manual



scavengers may be linked to schemes under which they can immediately start earning like MNREGA and revisit to see how they and their families are doing.

The panel also wants the compensation paid as onetime cash assistance for rehabilitation of manual scavengers may be enhanced from Rs 40,000 to Rs 1 lakh. Nodal authority that will bear the expense of such compensation should also be clearly specified, it said.

"Steps should be taken to remove the role of middlemen by making provision like Direct Benefit Transfer or by collaborating with NGOs. There should be strict action against local authorities, which employ people to work as manual scavengers," the NHRC said in its statement.

An app and a toll-free number for registration of complaints should be developed while the National Crime Research Bureau (NCRB) should monitor the sewer deaths. The Ministry of Finance should designate a nationalised bank for each state to take-up the responsibility of extending loans to manual scavengers and their dependents up to Rs 10 lakh to take up the business activity.

Either individual or group insurances must be provided to Manual Scavengers and the premium shall be paid by local bodies, the NHRC said adding the National Safai Karmacharis Finance and Development Corporation could also provide financial assistance to help startup working in the domain of sanitation and training to them.



मानवाधिकार आयोग पहुंचा मामला

जासं, गाजियाबाद : हादसे का राष्ट्रीय मामला मानवाधिकार पहंच आयोग गया मानवाधिकार कार्यकर्ता अधिवक्ता विष्णु कुमार गुप्ता ने आयोग में याचिका दायर की है। उन्होंने जल्द जांच पुरी करने और दोषियों के खिलाफ कार्रवाई की मांग की है। विष्णु ने आयोग में दायर की अपनी याचिका में लिखा कि यह हादसा लापरवाही से हुआ है। अधिवक्ता ने लिखा कि उत्तर प्रदेश सरकार के मुख्य सचिव को आदेश दिया जाए कि मृतकों के परिवार को कम से कम 10 लाख रुपये की आर्थिक सहायता मिले।